

LOK SABHA

Thursday, June 1, 1972/Jyaishta 11, 1894
(Saka).

The Lok Sabha met at four minutes past
Eleven of the Clock.

[MR. SPEAKER in the Chair]

RE QUESTION OF PRIVILEGE (Query)

SHRI P. M. MEHTA (Bhavnagar) : I have to make one submission. I have written to you that breach of privilege of the House has been committed by the Minister of Foreign Trade. Shri L. N. Mishra...

MR. SPEAKER : We have not received it.

SHRI P. M. MEHTA : I gave it to the Notice Office yesterday with the relevant document. I have forwarded to you.

MR. SPEAKER : I have not yet conveyed to you whether I have given my consent or not.

SHRI P. M. MEHTA : May I make the submission now ?

MR. SPEAKER : Not yet.

SHRI R. V. BADE (Khargone) : Anyway he has submitted to the Notice Office. What is the position ? It was given yesterday. It must have reached you.

डा० लक्ष्मीनारायण पांडेय (मंदसौर) :

अध्यक्ष महोदय, मैंने कल निवेदन किया था कि मैंने विशेषाधिकार प्रश्न की सूचना दी है। आप ने बतलाया था कि आपने मंत्री महोदय से पूछा है मैं जानना चाहता हूँ आप का निर्णय क्या है। आज सदन का आखिरी दिन है। अभी तक मंत्री महोदय का उत्तर नहीं आया है तो क्या आप उस को उठाने की अनुमति नहीं देंगे ?

अध्यक्ष महोदय : मैंने उस को आज मंजवाया है। देख कर आप को बतलाऊंगा

वैसे जो कुछ बतलाया गया है उसमें से तो कुछ निकला नहीं। जो कुछ भी पता चलेगा आप को दिखला दूंगा।

डा० लक्ष्मीनारायण पांडेय : मामला बड़ा गम्भीर है।

अध्यक्ष महोदय : क्या गम्भीर है आप का मसला ? या तो किसी मिनिस्टर ने रिप्लेस किया हो, या कुछ हो। आप लोग ले आते हैं। Unless I satisfy myself, how can I allow ?

डा० लक्ष्मीनारायण पांडेय : उन्होंने जो कुछ कहा है उस के विपरीत मैंने प्रमाण में फोटो स्टेट कापी दी है। उन्होंने सदन को गलत जानकारी दी है। उस के आधार पर मैंने विशेषाधिकार प्रश्न की सूचना दी है। इसकी अनुमति आप को देनी चाहिये।

अध्यक्ष महोदय : जब तक मैं डिसाइड नहीं करता तब तक कुछ नहीं हो सकता।

डा० लक्ष्मीनारायण पांडेय : यहाँ जो कुछ भी मंत्री द्वारा कहा जाय उसका यह अर्थ तो नहीं है कि सब कुछ ठीक समझा जाय।

श्री आर० बी० बड़े : आज तो लास्ट डे है।

MR. SPEAKER : I have asked for more information. I have to satisfy myself whether it is a privilege matter or not.

श्री जगन्नाथराव जोशी : उन के पास फोटो स्टेट कापीज हैं, वह कहते हैं।

अध्यक्ष महोदय : मैंने देखा है उनकी स्पीच को आप ने पूछा है कि कोई लड़के बहाँ गये हैं। उन्होंने कहा कोई लड़के नहीं गये हैं। कोई और इन्तजाम हुआ होगा।

एक माननीय सदस्य : उन्होंने कहा कि उड़िया भाषा नहीं जानते। उन्होंने यह नहीं कहा कि गये या नहीं गये।

डा० लक्ष्मीनारायण पांडेय : मैंने स्पेसिफिक चार्ज लगाया था। उसको उन्होंने डिनाई नहीं किया है।

MR. SPEAKER : Unless I am satisfied I cannot also allow it.

डा० लक्ष्मीनारायण पांडेय : आप अनुमति कब दोगे यह तो मालूम हो जाये।

MR. SPEAKER : No, please.

डा० लक्ष्मीनारायण पांडेय : आज तो सदन का आखिरी दिन है। क्या अगले सत्र में दोगे ?

MR. SPEAKER : Let me first satisfy myself.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I had written to you this morning drawing your attention to a very serious matter.

MR. SPEAKER : The question is for the Press to decide what to give and what not to give.

PROF. MADHU DANDAVATE : I am not referring to that issue. I think you are referring to some other thing. I stated that some efforts are being made by the officials to pressurise the press. Certain aspects of the discussion in this House are likely to damage their reputation and, therefore, they do not want the Press to publish them. I will put the evidence before you. I will put that before you to decide how far we are a free society...

SHRI JAGANNATHRAO JOSHI : We are an open society only.

MR. SPEAKER : Now Papers to be laid.

11.08 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (REMOVAL OF DIFFICULTIES) ORDER

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : On behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of the Merchant Shipping (Removal of Difficulties) Order, 1971. (Hindi and English

versions) published in Notification No. G. S. R. 92 in Gazette of India dated the 8th January, 1972, under sub-section (2) of section 460A of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-3147/72]

STATEMENT CORRECTING REPLY TO USQ No. 481 RE M. P.S UNCOLLECTED TELEPHONE BILLS

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table a statement correcting the reply given on the 3rd May, 1972 to Unstarred Question No. 4818 by Shri B. K. Das Chowdhury, regarding telephone bills laying uncollected from Members of Parliament of the last Parliament and giving reasons for delay in correcting the reply.

Statement re uncollected telephone bills against M. P.s

To the reply to the Unstarred Question No. 4818 asked by Shri B. K. Das Chowdhury in the Lok Sabha regarding uncollected telephone bills against Members of the last Parliament, a list at Annexure 'B' showing the outstanding relating to the period of last Parliament in respect of telephones provided at Delhi [under Housing & Telephone Facilities (M.Ps) Rules] to M.Ps. of 4th Lok Sabha, who were re-elected to 5th Lok Sabha, was attached with reference to Part (b) of the Question. In that list against the name of Shri C. C. Desai Rs. 344-28 have been shown as outstanding. The name of Shri C. C. Desai was inadvertently shown in the list of outstanding telephone dues, and it should be deleted as the Hon'ble Member had already settled on 12-4-72 the outstanding amounting to Rs. 344/28 aforesaid. It is regretted the mistake could not be detected earlier.

REPORT OF COMPTROLLER AND AUDITOR GENERAL FOR 1970-71 RE UNION GOVT. (RAILWAYS), APPROPRIATION ACCOUNTS RAILWAYS, 1970-71, PART I-REVIEW ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table :

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71 Union Government (Railways), under article 151. (1) of the Constitution.